
(2019) 10 CHH CK 0111
In the Chhattisgarh High Court
Case No : Writ Petition (S) No. 8535 Of 2019

Sujeet Kumar Lahare

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision : 17-10-2019

Acts Referred:

Citation : (2019) 10 CHH CK 0111

Hon'ble Judges : Goutam Bhaduri, J

Bench : Single Bench

Advocate : A.N. Pandey, Avinash Singh

Final Decision : Disposed Of

Judgement

Goutam Bhaduri, J

Â 1. Heard.

2. Grievance of the petitioner is that initially the petitioner was transferred by order dated 14.08.2017 from Behara Bandh Beat, Khadgawan Range,

Forest Division Baikunthpur to Kotya Beat, Khadgawan Range, Forest Division Baikunthpur, the said order could not be effected as the petitioner was not relieved.

3. Learned counsel for the petitioner would submit that the petitioner had made representation thereafter recommendation was also made to relieve

the petitioner. Eventually, the petitioner was not relieved and lastly on 23.08.2019, the petitioner has been transferred to Elephant Reserve, Sarguja.

Therefore, it would amount to frequent transfer and the petitioner has not been allowed to join at the transferred place of posting i.e. Kotya Beat

Khadgawan and was working at Behara Bandh Beat and in order to accommodate some other person, the petitioner has been again transferred,

therefore, the transfer order may not be given effect to.

4. Considering the facts of this case, the petitioner was earlier transferred has not been given effect to again he has been transferred, it is directed that

the petitioner shall make afresh representation in this regard before the concerned respondent within a period of two weeks from today and the

respondents in turn shall consider and decide the same in accordance with the transfer policy at the earliest preferably within a further period of 45

days. Till the representation of the petitioner is decided, if the transfer order is not carried out, the effect and operation of the order dated 23.08.2019

shall remain stayed so far as the petitioner is concerned.

5. With the aforesaid observation, the writ petition stands disposed of.